

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 119 of 1995

Monday, this the 17th day of April, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Raju George,
Vallathara House,
Mannanam PO, Kottayam
Working as Extra Departmental Packer,
Mannanam PO. Applicant

By Advocate Mr. PC Sebastian

Vs.

1. The Sub Divisional Inspector
of Post Offices,
Kottayam West Sub Division,
Kottayam.
2. The Employment Officer,
Employment Exchange,
Kottayam.
3. Postmaster General,
Central Region,
Kochi - 682 016. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government
Standing Counsel (R.1 & 3)

ORDER

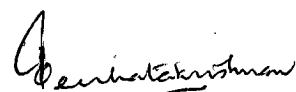
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims preference in the matter of appointment as Extra Departmental Packer, Mannanam Post Office. He claims preference based on provisional service (of about four weeks) rendered by him. He relies on a decision of a Bench of this Tribunal to the effect that a provisional employee is entitled to preference. In other areas, the Supreme Court has made it clear that provisional/casual/ad-hoc services will not confer

any preference. Be that as it may, we do not think that this is a fit case to exercise the discretionary jurisdiction vested in us in favour of applicant, allowing him to steal a march over those very much senior to him.

2. We decline jurisdiction and dismiss the application.
No costs.

Dated the 17th April, 1995



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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